

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 403

IA/138/ND/2022, CA/384/ND/2022, Intervention Petition/6/ND/2022
in CP/84/ND/2022

IN THE MATTER OF:

Track Infoline Private Limited	...	Petitioner
Versus		
R Global Infosolutions Private Limited	...	Respondent

Under Section 241-242 of the Companies Act, 2013.

Order delivered on 16.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner	: Adv. Mr. Awnish Kumar, Adv. M. Vidhya,
For R-1	: Adv. Ashish Aggarwal, Adv. Nalin Dhingra,
For R2-R3-R-4	: Sr. Adv. Mr. Virender Ganda, Adv. Ms. Srijan Jain, Adv. Mr. Kunal Mimani,
For R-5	: Adv. Dilip Kumar Nirayan,
For the Intervener	: Sr. Adv. Mr. P. Nagesh, Adv. Mr. Pradeep Kumar

HYBRID HEARING (PHYSICAL & VC)

ORDER

Intervention Petition/6/ND/2022

Mr. P. Nagesh, Learned Senior Counsel on behalf of the applicant and Mr. Virender Ganda, Learned Counsel on behalf of the respondents No. 2 to 4, Mr. Ashish Aggarwal, Learned Counsel on behalf of the respondent No. 1 and Mr. Dilip Kumar, Learned Counsel on behalf of the respondent No. 5 are present physically. Heard the submissions on behalf of the applicant. For reply-arguments, let this matter be posted to 23.07.2024.

IA/138/ND/2022, CA/384/ND/2022 in CP/84/ND/2022 be posted for 23.07.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)